

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE BINOD KUMAR DWIVEDI

ON THE 11th OF JUNE, 2024

MISC. CRIMINAL CASE No. 20852 of 2024

BETWEEN:-

**AAKASH GEHLOTE S/O MUKESH GEHLOTE, AGED
ABOUT 19 YEARS, OCCUPATION: STUDENT LABOUR
VILLAGE BAROTHIYA, TAH. MAKDON DISTRICT
UJJAIN (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI VASANT ZOKARKAR, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION TARANA,
DISTRICT UJJAIN (MADHYA PRADESH)**

.....RESPONDENT

(BY MS. HARSHLATA SONI, PANEL LAWYER)

*This application coming on for admission this day, the court passed the
following:*

ORDER

This is an application filed under section 439 of Cr.P.C. on behalf of the applicant.

After arguing for some time, counsel for the applicant prays for withdrawal of the application with liberty to renew the prayer after filing of the chargesheet.

Prayer is allowed.

Accordingly, the MCRC stands dismissed as withdrawn with the aforesaid liberty.

Vatan

